

reorganising, remodelling the entire organisation before entrusting this job to them. That is one point which I wished to say.

The Administrative Reforms Commission have also recommended that this Coal Board and the Coal Controller should be amalgamated and streamlined so that they become workable. All these things are being attended to. So, there will not be any occasion hereafter to say all those things. We are taking steps to do everything that is possible.

MR. CHAIRMAN : Now, the question is :

“That the Bill be passed.”

The motion was adopted.

18.4 hrs.

IRON ORE MINES LABOUR WELFARE
CESS (AMENDMENT) BILL

THE MINISTER OF STATE IN THE

MINISTRY OF LABOUR, EMPLOYMENT
AND REHABILITATION (SHRI BHAGWAT
JHA AZAD) : Sir, I beg to move* :

“That the Bill further to amend the Iron Ore Mines Labour Welfare Cess Act, 1961, be taken into consideration.”

MR. CHAIRMAN : This will be continued tomorrow.

The House stands adjourned to meet at 11 A.M. tomorrow.

18.5 hrs.

*The Lok Sabha then adjourned till Eleven of the
Clock on Tuesday, November 10, 1970/*

Kartika 19, 1892 (Saka).

*Moved with the recommendation of the President.